

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4462  
ANSWERED ON:22.12.2005  
MEDICAL EXAMINATION  
Vijay Krishna Shri

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether it is a fact that during 1999-2000 and 2003-2004, 1608 recruits were declared medically fit at the time of their enrolments in the Army by Recruiting Medical Officers (RMOs) but they were subsequently declared medically unfit during the second medical examination conducted at the Training Centres and 1083 out of 1608 recruits were invalidated on grounds of organic diseases and physical deformities which pre-existed even before enrolment;
- (b) if so, the reasons for not detecting the same by the RMOs during the time of recruitment;
- (c) whether the matter of false medical examination has been inquired into;
- (d) if so, the outcome thereof and the action taken against the officials found guilty; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) Yes, Sir.

(b) to (e): A Statement is attached.

STATEMENT REFERRED TO IN THE REPLY GIVEN IN PARTS (b) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 4462 FOR ANSWER ON 22.12.2005

As per revised recruitment policy effective from 1st April, 1998, recruitment in the Army is carried out through open rallies. The recruitment process starts with the preliminary screening of the aspiring candidates at the rally site followed by document checking and physical fitness test. Then medical examination of the aspiring candidates is conducted by Recruiting Medical Officers at the rally site. This is followed by a written examination for the medically fit candidates.

The recruitment medical examination at rally site was conducted in sub optimal conditions, as poor light, noise and insufficient power supply, where a number of disabilities could be missed. Many candidates, on the advice of private practitioners, are also known to take drugs which may mask symptoms of a disability. Some defects may have been in the nascent stage, which may have progressed in the 2-3 months intervening period between initial medical examination and second medical examination.

Each case of non-detection of a disease at the Recruiting Medical Examination is enquired into and suitable administrative/disciplinary action taken.

The newly posted Recruiting Medical Officers are being provided special training in Military Hospitals for conducting medical examination at Recruitment Rallies.